GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:192 ANSWERED ON:13.03.2012 POLICE COMPLAINTS AUTHORITY Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of the lack of sensitivity on the part of police administration generally observed to register complaints/FIRs etc.;

(b) if so, the reaction of the Government thereto;

(c) whether the Supreme Court has directed the Union Government and the State Governments to set up Police Complaints Authority (PCA) at State/ district levels;

(d) if so, the details thereof including the main objectives of the such authority; and

(e) the present status of the proposal?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The Government has issued a comprehensive Advisory on prevention of crime on 16th July 2010 to all the State Governments and UT Administrations.

(c) to (e): Yes Madam! The details are attached at Annexure.